

approved by the Planning Commission during the current financial year.

(b) to (d). Do not arise.

Supply of Naptha and Low Stock High Sulpher

1776. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Karnataka Government has requested the Union Government for supply of Naptha and Low Stock High Sulpher (LSHS) for its proposed barge mounted power plants in the State;

(b) if so, the quantity of Naptha and Low Stock High Sulpher required therefor; and

(c) the steps taken or proposed to be taken to supply the same?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI S. VENUGOPALACHARI) : (a) and (b). Yes, Sir. Government of Karnataka have requested allocation of 0.870 million metric tonnes per annum of naptha for setting up four barge mounted power projects in the private sector in Karnataka.

(c) Government has taken note of the above request in finalising the criteria for allocation of naphtha and other liquid fuels for liquid fuel based power projects.

Drinking Water Supply in Daman and Diu

1777. SHRI GOPAL TANDEL : Will the PRIME MINISTER be pleased to state :

(a) whether in the Union Territory of Daman and Diu, a scheme for supply of safe and protected Drinking Water is being implemented in the Eighth Five Year Plan;

(b) if so, the details thereof; and

(c) the extent to which the scheme has been successful in achieving its objective?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). Yes, Sir. The Administration of Daman and Diu has reported that a scheme to augment the water supply to Daman and surrounding villages is under implementation under the 8th Five Year Plan. The work on Phase-I, Part-I has been completed and commissioned in April, 1994 and Dhabel, Ringanwada, Varkund, Bhenslore, Dunetha village and Nani Daman Urban Area have been covered. The work on the remaining habitations is under progress and will be completed by July, 1997.

For Diu district water supply scheme of 4.5 mld from Rawal irrigation scheme has already been completed.

(c) To the extent these schemes have been implemented, they have been successful in achieving their objectives.

Bangalore Mass Rapid Transit System

1778. SHRI GEORGE FERNANDES :
SHRI K.H. MUNIYAPPA :

Will the PRIME MINISTER be pleased to state the time-frame for the completion of the Bangalore Mass Rapid Transit System?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : The Government of Karnataka has informed that the detailed project report (DPR) for Mass Rapid Transit System in Bangalore is under preparation. Time frame for completion of the Mass Rapid Transit System in Bangalore can be given only after finalisation of DPR.

[Translation]

Acquisition of Land

1779. SHRI ASHOK PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the land acquired by the Government/ State Government particularly Noida/Greater Noida in Uttar Pradesh for several schemes and projects is being sold at a very high price whereas the price/compensation paid to the farmers/owners of these land is very meagre;

(b) if so, the reaction of the Government thereto; and

(c) the steps proposed to be taken by the Government to ensure adquate payment to the farmers/ owners for their acquired land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI U. VENKATESWARLU) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

[English]

Transmission Executives

1780. DR. ARVIND SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether 33 candidates were declared successful for the post of 'Transmission Executives' in Doordarshan/

Akashwani by the staff Selection Commission from Delhi Centre in the written examination held in 1994;

(b) if so, whether only two candidates were selected after interview;

(c) if so, the reasons therefor;

(d) the details of candidates declared successful in written examination irrespective of their being declared qualified or not qualified after interview;

(e) whether the candidates of the Scheduled Castes/Scheduled Tribes were given concessions/relaxation in marks;

(f) if so, the details thereof alongwith the criteria adopted for filling up the reserved posts;

(g) whether under the unemployment eradication programme of the present Government all vacant posts in Doordarshan/Akashwani, Delhi will be filled up and whether the names of candidates of the Scheduled Castes/Scheduled Tribes declared successful in the said written examination will be recommended to the concerned department for appointment for filling up the reserved posts;

(h) if so, by when; and

(i) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) 33 candidates including 17 belonging to reserved categories were called for interview on the results of Transmission Executives (General and Production) Examination, 1994.

(b) and (c). Yes, Sir. Only two vacancies, one reserved and one unreserved, were reported for Delhi Centre by the user Departments for selection through the 1994 examination.

(d) A statement is attached.

(e) and (f). Yes Sir. The Commission decides on the extant of relaxation for Scheduled Castes/Scheduled Tribes candidates after taking into consideration all relevant aspects of the case.

(g) to (i). Staff Selection Commission will make selection for vacancies of Transmission Executive in various Centres as are reported to it by user Departments.

STATEMENT

Written Result of Recruitment of Transmission Executives (General and Production), 1994

S.No.	Zones	Number of qualified candidates						Total
		SC	ST	OBC	UR	EX	DH	
1	2	3	4	5	6	7	8	9
1.	Himachal Pradesh	6	10	1	26	-	-	43
2.	Jammu and Kashmir	16	5	-	10	-	-	31
3.	Delhi	12	2	3	16	-	-	33
4.	Chandigarh/Haryana/Punjab.	12	1	17	16	-	-	46
5.	Rajasthan	17	27	40	24	14	-	122
6.	Bihar	6	12	9	9	-	-	36
7.	Madhya Pradesh	-	-	11	81	15	-	107
8.	Uttar Pradesh	20	7	7	47	-	-	81
9.	West Bengal	22	8	14	47	1	-	92
10.	Andaman & Nicobar Islands	2	3	5	11	-	-	21
11.	Orissa	13	41	11	22	-	-	87
12.	Arunachal Pradesh	3	18	4	45	-	-	70
13.	Assam	10	9	15	8	1	-	43
14.	Manipur	2	2	-	8	-	-	12
15.	Meghalaya	-	15	4	9	-	-	28
16.	Mizoram	-	15	-	3	-	-	18
17.	Nagaland	1	14	-	14	-	-	29

1	2	3	4	5	6	7	8	9
18.	Tripura	5	10	-	13	-	-	28
19.	Maharashtra, Dadra, Nagar Haveli.	11	10	10	20	-	1	52
20.	Goa	-	-	-	9	-	-	9
21.	Gujarat	10	9	21	40	3	1	84
22.	Andhra Pradesh	21	7	10	11	-	-	49
23.	Karnataka	7	7	15	22	2	-	53
24.	Kerala & Lakshadweep	2	2	2	16	-	-	22
25.	Tamil Nadu & Pondicherry	17	7	38	10	6	-	78
Total		215	241	237	537	42	2	1274

Allotment of Shops

1781. SHRI SOMJIBHAI DAMOR : Will the PRIME MINISTER be pleased to state :

(a) the details of shops constructed by the Delhi Development Authority in the Janata flats, pocket I, II and III of Paschimpuri, New Delhi;

(b) whether some shops have been allotted at the fixed price/minimum price;

(c) if so, the details thereof alongwith the details of such shops which have not yet been allotted;

(d) the details of such shops in Paschimpuri/ Paschim Vihar reserved for Scheduled Castes and whether there is any provision to allot these shops to such persons on priority basis who want to do their own business with the assistance received under the Prime Minister Rojgar Yojana;

(e) if there is no such provision as mentioned in part (d) above, whether the Government will make arrangement for allotment of these shops particularly to the Scheduled Castes who have received loans under the Self Employment Scheme and the Prime Minister Rojgar Yojana on priority basis by the D.D.A. after charging the fixed amount; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI U. VENKATESWARLU) : (a) The DDA has reported that a total of 42 shops have been constructed in the two convenient Shopping Centers of Paschim Puri located at Block-A and Block-B, Pocket BG-6.

(b) and (c). Two shops (Shops No. 26 and 27-CSC, Block-B, Pocket-BG-6) have been allotted to SCs/STs on fixed price and 8 shops (2 shops at CSC Block-A and 6 shops in CSC Block-B) meant for SCs/STs are lying vacant.

(d) to (f). As stated in reply to (b) and (c), above, 8 shops meant for SCs/STs are lying vacant in the shopping centres of Paschim Puri. The Office of Development Commissioner, Small Scale Industries has informed that the Prime Minister's Rojgar Yojana is implemented through State/UT Administrations. Under this scheme the State Governments/UT Administrations provide assistance to the beneficiaries by way of infrastructural support and by removing their difficulties and bottlenecks in setting up small scale ventures in industry, service and business routes.

According to the existing policy of DDA, shops are allotted to the applications of SC/ST category on predetermined fixed price.

Pay Scales of UDC

1782. SHRI P. KODANDA RAMAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether the case of revision of pay scales of UDC has been pending with the Board of Arbitration for a very long period;

(b) if so, the date on which the case was referred to the Arbitration for settlement;

(c) the reasons for delay in settling this pending issue;

(d) the stage at which the settlement has arrived at; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (e). The issue relating to revision of the pay scale of UDCs of the Central Sectt. Clerical Service was referred to the Board of Arbitration in May, 1992 with whom it is still pending.